

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

(with interim relief and office report)

Date : 31/07/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. P.S. Deoghar, Adv.
 Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s) Mr. Vaibhav Tyagi, Adv.
 Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit on behalf of respondent no.2 is already on record. Ld. Counsel for the petitioners shall take fresh steps for effecting service on respondent nos. 2 & 3 within four weeks. In addition, Ld. Counsel for the petitioner shall give effect to service of notice through the Standing Counsel for the State of U.P. within four weeks and file proof thereof.

List the matter again on 12.10.2015.

(SURAJIT DEY)
Registrar

RM